

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19896 of 2025

Ghnslyam Bhrosh Pandit & Ors.

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Indu Bhushan, Advocate
For the State	:	Mr. P.K. Verma, AAG-3
	:	Mr. Mankeshwar Tiwari, AC to AAG-3
For the Respondent No.7:	:	Mr. Prince Kumar Mishra, Advocate
	:	Ms. Priyanka Kumari, Advocate
For the Election Commission:	:	Mr. Ravi Ranjan, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE JUSTICE SMT. SONI SHRIVASTAVA
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

4 18-06-2026 From the records of the case, vide order dated 07.04.2026, it was *inter alia* ordered that upon perusal of the Ordinance, annexed to the writ petition as Annexure-P/1, it appears that the Governor of Bihar, being satisfied that circumstances existed warranting the exercise of powers conferred under Article 213 of the Constitution, promulgated the said Ordinance to amend the Bihar Municipal Act, as the Legislature was not in session at the relevant time.

2. Learned counsel for the State Election Commission had then sought time to obtain instructions regarding the present status of the Ordinance. Learned counsel today submits that now the Act has been enforced



and there are several other writ petitions which are challenging the amendment to the Bihar Municipal Act. He submits that all the matters may be tagged together.

3. Learned counsel for the petitioner submits that in view of the foregoing submission, he would now seek to also assail the amendment of the Act and seeks four weeks' time.

4. Considered.

5. Ordered accordingly.

6. List on 16.07.2026.

7. In the interregnum, steps be taken.

(Meenakshi Madan Rai, CJ)

(Soni Shrivastava, J)

anand/-

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